

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).27885/2015

(Arising out of impugned final judgment and order dated 01/07/2015
in ON No.46/2002 passed by the High Court Of Judicature at
Allahabad)

U.P.S.R.T.C. & ANR.

Petitioner(s)

VERSUS

ARCHANA TIWARI & ORS.
(With appln.(s) for exemption from filing O.T.)

Respondent(s)

Date : 14/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Ms. Garima Prashad, Adv.

For Respondent(s) Mr. Rakesh Dahiya, Adv.
Mr. Sudhir Mendiratta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

It is the case of the petitioners that in fact the
deceased had not been crushed under the rear wheels of
the bus. The learned counsel for the petitioner would
like to place on record the post-mortem report of the
deceased.

She may place the same on record within three weeks
from today.

List the matter on 30th November, 2015.

Signature Not Verified

Digitally signed by
Sarita Purohit
Date: 2015.10.27
17:06:15 IST
Reason:

The implementation of the impugned judgment shall¹
remain stayed till the next date of hearing, on a
condition that the petitioner pays a sum of Rs.10 lakhs
(Rupees Ten Lakhs only) to the claimants within two weeks
from today.

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar